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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 19 of 2018 in C.P. (I.B) No. 155/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

Name of the Company: Purushottam M Lohia & Anr.
V/s.
IPEX India Pvt. Ltd. & Ors.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MIHIR H. PATHAK	ADVOCATE	FOR APPLICANT	
2.				


ORDER

Learned Advocate Mr. Mihir Pathak present for Operational Creditor/Applicant.
None present for Respondent in IA 19/2018.

Proof of service of notice on Respondent filed. But notice served only today.

Petitioner is directed to inform the date of hearing and shall file proof of service.

List the matter on 05.02.2018 for objections of Respondent and for hearing


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL